

**Development of Tourist Centres in
Andhra Pradesh**

1002. SHRI SUBHASH CHANDRA BOSE ALLURI : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) what steps Government have taken to develop tourists centres in Andhra Pradesh so far for the year 1983-84; and

(b) what are the details in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KHURSHEED ALAM KHAN) : (a) and (b) The Department of Tourism had approved plans for a joint venture hotel project by the India Tourism Development Corporation at Hyderabad at an estimated cost of Rs. 195.00 lakhs. An outlay of Rs 25 lakhs had also been included in the annual plan 1983-84 of the ITDC. The State Government, however, has expressed the desire to withdraw from this State venture scheme.

**Blocking of Remittance sent by
Non-Residents**

1003. SHRI M.V. CHANDRASHEKARA MURTHY : Will the Minister of FINANCE be pleased to state :

(a) whether the Reserve Bank of India has blocked Rs. 1 crore remitted by non-resident Indians towards purchase of shares;

(b) If so, whether certain guide-lines were issued to the Punjab National Bank not to make further payments to the company; and

(c) to what extent blocking of Rs. 1 crore has helped the Government ?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE) : (a) to (c) The Reserve Bank of India has directed the Punjab National Bank on the 15th June, 1983 not to

release Rs.1,07,22,610/-remitted by the Caparo group of Companies of U.K. to the account of M/s Rajaram Bhasin & Co., Members of the Delhi Stock Exchange. The blocking of this amount by the Reserve Bank is pending a decision on the eligibility of the Caparo Group of Companies of U.K. to invest in the shares of Indian companies under the portfolio investment scheme.

**Amounts Stolen from Branch of State
Bank of India Burdwan Court Compound**

1004. SHRI M. RAMGOPAL REDDY : Will the Minister of FINANCE be pleased to state :

(a) whether Government have seen the press reports appeared in the 'Telegraph' (Calcutta) of 3rd July, 1983 wherein it has been stated that Rs. 60,000 have been stolen from the Branch of State Bank of India of Burdwan Court Compound;

(b) if so, what are the details of the theft; and

(c) the steps taken or proposed to be taken in regard thereto ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (c) The information is being collected and to the extent available, will be laid on the Table of the House.

**Alleged Excise Duty Evasion by Large
Processing Units**

1005. SHRI K. LAKKAPPA:

SHRI H.N. NANJE GOWDA : Will the Minister of FINANCE be pleased to state :

(a) excise duty collected from the large processing Units under Notification No. 130/82 dated 20th April, 1982 as amended upto the end of June, 1983;

(b) whether a very large processors, processing powerloom cotton fabrics with the